Unstarred Questions

submitted an additional project proposal to take up upgradation of 11 road works covering a length of 58.18 km. and 1 Long Span Bridge under PMGSY-II, in lieu of difference in length between sanctioned length and actually completed under PMGSY-II. The Government, with the approval of the Competent Authority, already conveyed its approval to the State for upgradation of 3.82 Km. road length, subject to the condition that the Ministry of Rural Development share shall be restricted to $\mathbf{\xi}$ 1.05 crore as per the State's eligibility.

(d) and (e) No such proposal has been received from the State Government of Karnataka.

Oneer-a safe drinking water device

2848. DR. BANDA PRAKASH : Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether CSIR, Indian Institute of Toxicology Research (IITR), Lucknow has developed and innovative technology for Drinking Water Disinfection System under the Make in India Mission for continuous treatment of water, which eliminates all disease causing pathogens such as virus, bacteria, fungi, protozoa and cyst, to provide safe drinking water to domestic communities as per National and International standards prescribed for potable water set by BIS, WHO etc.;

(b) whether CSIR has also developed less polluting firecrackers named, SWAS, SAFAL and STAR for addressing the pollution concerns and at the same time protecting the livelihoods of those involved in this trade; and

(c) if so, the details thereof?

THE MINISTER OF SCIENCE AND TECHNOLOGY (DR. HARSH VARDHAN): (a) Yes, Sir. CSIR-Indian Institute of Toxicology Research (CSIR-IITR), Lucknow has developed Oneer- an electronic water disinfection system.

(b) Yes, Sir. CSIR has developed and tested the less polluting firecrackers named SWAS, SAFAL and STAR for addressing the pollution. Petroleum and Explosives Safety Organization (PESO) has been asked to analyze and test SWAS, STAR and SAFAL from safety and stability point of view. The functional prototypes of these less polluting firecrackers have been successfully demonstrated.

(c) The details of the less polluting crackers are as follows:,

 Safe Water Releaser (SWAS): Minimizes use of Potassium Nitrate and Sulfur, has matching sound intensity with the conventional crackers.

- (ii) Safe Minimal Aluminum (SAFAL): Minimal use of Aluminum.
- (iii) Safe Thermite Crackers (STAR): Minimizes use of Sulphur and Potassium Nitrate.

The less polluting firecrackers are estimated to reduce the emissions of Particulate Matter (PM) by 20-25%. The conventional chemicals have partially been replaced with the materials developed by CSIR. After getting approval from the PESO, CSIR would help firecracker manufacturers, thus protecting the livelihoods of those involved in this trade.

Consultation on DNA Technology (Use and Application) Regulation Bill, 2018

2849. DR. ABHISHEK MANU SINGHVI: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether any consultation was carried out during drafting of the DNA Technology (Use and Application) Regulation Bill, 2018, if so, the details thereof;

(b) if not, the reasons therefor; and

(c) reasons as to why there is no linkage in the Bill, between Government's other cyber security projects and regulations and the present law?

THE MINISTER OF SCIENCE AND TECHNOLOGY (DR. HARSH VARDHAN): (a) and (b) Yes Sir, draft Bill was placed for the public comments and also sent for consultations with Ministries/Departments concerned *i.e.* Ministry of Home Affairs; Department of Expenditure, Ministry of Finance; Bureau of Police Research and Development; National Accreditation Board for Testing and Calibration Laboratories; Council of Scientific and Industrial Research; National Crime Record Bureau; NITI Aayog (formerly Planning Commission); Department of Science and Technology and Legislative Department, Department of Legal Affairs, M/o Law and Justice. The draft Bill was also discussed by an Expert Committee on privacy related issues. The comments received from the public and Ministries/Departments concerned were incorporated appropriately in the draft Bill.

(c) The Bill has the provisions to enter into agreements with concerned investigation agencies, organisations or institutions as appropriate.